

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 419**  
**IA/2254/ND/2024 IN IB/43/ND/2024**

**IN THE MATTER OF:**

Srei Equipment Finance Limited	...	Applicant
Versus		
Nurit Properties Private Limited	...	Respondent

**Under Section 7 of the Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 03.07.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Arijit Mazumdar, Mr. Shambo Nandy,  
Mr. Bhaskar Anand, Advs.  
For the Respondent : Ms. Srishti Juneja, Ms. Sugandh Kochhar, Advs.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Learned Counsel for the applicant is present through video-conferencing. Learned Counsel for the respondent is present physically. Learned Counsel for the applicant has submitted that they want to file rejoinder to the reply filed by respondent and seeks a short adjournment. Ten days' time is granted to the applicant to file rejoinder, with a copy in advance to the other side. List this matter on 24.07.2024.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**